

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-1825(PB)/2019

IN THE MATTER OF:

Small Industries Development Bank of India Applicant/petitioner
v.
M/s. Radhay Sham Tandon Manufacturing Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 25.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP Mr. Mukesh Kumar, Adv. For Mr. Sameer Rastogi
For the Respondent -

ORDER

CA-2611(PB)/2019

There is no one present in support of the application to apprise us about the percentage of vote polled in favour of the resolution for replacement of RP which is required to be 66% as per the Section 22(2) of the Insolvency & Bankruptcy Code.

Accordingly, hearing is deferred to 29.11.2019.

S - d

(M.M. KUMAR)
PRESIDENT

S - d

(S.K MOHAPATRA)
MEMBER (TECHNICAL)